

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 869 of 2020

In the matter of:

Mahesh Hardware & Pipes Pvt. Ltd.

....Appellant

Vs.

Jains & Alliance Palm Ventures Pvt. Ltd.

....Respondents

Present:

**Appellant: Ms. Ishani Banerjee and Mr. Hitesh Singhvi,
Advocates.**

ORDER

08.10.2020: The issue raised in this appeal is that the Appellant's application under Section 9 of the Insolvency and Bankruptcy Code, 2016 has been wrongly rejected on the ground of invoices being disputed by the Corporate Debtor. It is submitted that there was no pre-existing dispute and the letter of the Respondent only asked its procurement and accounts department to verify the authenticity of the bills sent by the Appellant and assured the Appellant that it would release the payments.

Issue notice upon Respondents. Appellant to provide mobile Nos./ e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal on 20th November, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

AR/g